

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 117

IA Nos. 343/2024, 484/2024, 1090/2024  
In  
CP (IB) No. 669/Chd/Pb/2019  
(Admitted)

**IN THE MATTER OF:**

Major Brands (India) Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

No Exit Clothing Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 9, 60(5), IBC 2016

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T)  
on the medical grounds, the present matter is renotified to 07.08.2024.

-sd-  
Court Officer

July 18, 2024  
SM